किन्तु उक्त घटनाओं से संबंधित मामलों की जांच करने के लिये दिल्ली पुलिस द्वारा एक पुलिस उप-महानिरीक्षक की देख रेख में छानबीन की जा रही है । इस छानबीन के फलस्वरूप 5 मामले न्यायालयों में चलाये गये हैं जिनमें 91 व्यक्तियों पर दंगा, हत्या का प्रयत्न, सरकारी कर्मचारियों को कर्त्तव्य पालन से रोकने के लिये चोट पहुचाने आदि जैसे अभियोग लगाये गये है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The Central Bureau of Investigation did not hold any enquiry into the incidents of 7th November, 1966 in front of the Parliament House in New Delhi. However, investigations under the Code of Criminal Procedure into the cases arising out of the said incidents were made by the Delhi Police under the supervision of a Deputy Inspector General of Police. As a result of these investigations 5 cases involving 91 persons charged with various offences like rioting, attempt to murder, causing hurt to deter public servant from his duty etc. have been put in court.]

TELEGRAMS SENT BY POST

*219. SHRI M. D. NARAYAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telegrams sent by post since the beginning of the Telegraphists' go-slow agitation; and

(b) the arrangements made to refund the charges to the public in such cases?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) From 27th December, 1966 to 20th March, 1967, 28,40,142 telegrams were disposed of by post.

(b) In view of a general Press notification regarding likely delay on all telegrams and notices in every telegraph office to that effect, automatic refund vouchers were not issued.

दिल्ली में कारों की चोरी

*220. **श्री विमल कुमार नन्नालालजी चोरड़िया** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में 25 फरवरी से 10 मार्च, 1967 तक कितनी कारें चोरी गई ; और

(ख) इस सबन्ध में कितने व्यक्ति गिरफ्तार किए गए ?

†[CAR THEFTS IN DELHI

*220. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cars stolen in Delhi during the period from 25th February to 10th March, 1967; and

(b) the number of persons arrested in this connection?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) छः ।

(ख) पांच ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Six.

(b) Five.]

दिल्ली में अवैध शराब का पकड़ा जाना

*221. **श्री राम सहाय** : क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में 1966-67 में कितनी अवैध शराब पकड़ी गई ; और

†[ ] English translation.

(ख) कितने मुकदमे चलाए गये और उनमें जो कम से कम और अधिक से अधिक सजायें दी गई, उनका ब्यौरा क्या है ?

†[SEIZURE OF ILLICIT LIQUOR IN DELHI

*221. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the quantity of illicit liquor seized in Delhi in 1966-67; and

(b) the number of cases prosecuted, and the details of the maximum and minimum punishment awarded in those cases?]

गृहकार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) 41869 बोतलें (28-2-67 तक)।

(ख) इस अवधि के दौरान पंजीकृत 2277 मामलों में से अब एक 1949 में मुकदमा चलाया गया जिनमें से 603 मामलों में सजा हुई। न्यायालयों द्वारा दिया गया अधिक से अधिक दंड 18 मास का कठोर कारावास तथा 2,000 रु० जुर्माना और कम से कम दंड, केवल एक ही मामले में, चेतावनी देकर छोड़ दिया जाना था।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) 41869 bottles (up to 28-2-67).

(b) Of the 2277 cases registered during the period, 1949 have so far been prosecuted, ending in the conviction in 603 cases. The courts have imposed punishment ranging from 18 months R. I. with a fine of Rs. 2,000 to a warning in a single case.]

PERSONS DETAINED UNDER D. I. R.

*222. SHRI NIREN GHOSH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons arrested and detained under the Defence of India Rules in Jammu and Kashmir in 1966-67;

(b) the number of such detained persons who were released in 1966-67; and

(c) whether the question of releasing Sheikh Abdullah is presently under Government's consideration?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) The information has been asked for from the State Government, but has not been received. It will be laid on the Table of the House when received.

(c) There is no proposal at present for removing the restrictions on Sheikh Abdullah.

ब्रिटिश म्यूजियम में कीमती तथा दुर्लभ भारतीय वस्तुएं

*223. **श्री निरंजन वर्मा** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) ब्रिटिश म्यूजियम, लन्दन में इस समय भारत की ऐसी कितनी कीमती तथा दुर्लभ वस्तुएं पड़ी हुई हैं जिन्हें ब्रिटिश काल में भारत से वहां भेजा गया था;

(ख) उनमें से कितनी वस्तुओं को लौटाने के लिए भारत सरकार ने ब्रिटिश सरकार से अनुरोध किया है;

(ग) कौन-कौन सी वस्तुओं को ब्रिटिश सरकार ने लौटाने से इनकार कर दिया है; और

(घ) इस संबंध में भारत सरकार की क्या प्रतिक्रिया है?

†[ ] English translation.